

1	2	3	4	5	6	7
State Bank of Hyderabad	48,015	3,309	6.89	18,828	544	2.89
State Bank of India	6,58,314	51,162	7.77	1,51,402	10,219	6.75
State Bank of Mysore	25,058	1,953	7.79	10,797	427	3.95
State Bank of Patiala	43,352	4,059	9.36	12,975	555	4.28
State Bank of Travancore	30,970	1,150	3.71	17,149	215	1.25
SBI Group	8,43,031	62,830	7.45	2,26,508	13,026	5.75
Public Sector Banks	26,95,132	2,23,613	8.30	7,48,977	43,737	5.84

Source: RBI - Dec., 2015 data provisional

#### **PSB loans to industrialists and corporates**

†1058. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:

(a) the number of industrialists/corporate houses in the country who have taken a loan of ₹ 500 crores or more from different banks during the last three years;

(b) the number of persons out of them who have repaid/are repaying the loan in the stipulated time;

(c) the name of corporate houses out of them which have not repaid the loan and have been declared defaulters by the banks; and

(d) the stringent steps being taken by Government to recover loan from those who have taken such a huge loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Reserve Bank of India (RBI) has informed that the required specific information on industrialists/corporate houses and availment during specific periods is not available. However, it is informed that there were 1365 borrower accounts having funded outstanding loans of ₹ 500 crore and above as at end Dec-2015.

RBI has informed that borrower-wise credit information collected under Section 45(C) of RBI Act, 1934 are not made public under Section 45(E) of RBI Act, 1934, as any credit information contained in any statement submitted by banks under Section 45C shall be treated as confidential.

†Original notice of the question was received in Hindi.

(d) The Government has taken specific measures to address issues in sectors such as Infrastructure (Power, Roads etc.), Steel and Textiles, where incidence of NPAs is high. The Government has also approved establishment of six (6) new Debt Recovery Tribunals (DRTs), to speed up the recovery of bad loans of the banking sector, in addition to existing thirty three, RBI has also undertaken steps which include (i) Formation of Joint Lenders' Forum (JLF) for revitalizing stressed assets in the system (ii) Flexible Structuring for long term project loans to Infrastructure and / Core Industries and (iii) Strategic Debt Restructuring (SDR) scheme. The Government has recently issued advisory to banks to take action against guarantors in event of default by borrower under relevant sections of SARFAESI Act, Indian Contract Act and RDDB&FI Act, since in the event of default, the liability of the guarantor is co-extensive with the borrower.

**Alertness of Indian banking system in view of theft in  
Bangladesh Central Bank**

1059. SHRIMATI WANSUK SYIEM: Will the Minister of FINANCE be pleased to state:

(a) with the hindsight gained from the recent theft of \$ 81 million from Bangladesh Central Bank citing the possibility of involvement of Pakistan's intelligence agency (Inter Services Intelligence) whether India has alerted its banking system to be cautious;

(b) whether intelligence inputs gathered by RBI suggests that where the stolen money was transferred had linkages with ISI; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA):  
(a) Department of Financial Services (DFS) *vide* letter dated 04.04.2016 has requested Chairman-cum-Managing Directors (CMDs)/Managing Director and Chief Executive Officers (MD and CEOs) of Public Sector Banks (PSBs) to take remedial measures towards maintaining and strengthening cyber security infrastructure.

Further, DFS *vide* letter dated 19.04.2016 has requested CEOs of PSBs to take steps to audit bank's systems and take corrective steps to prevent any fraud emanating due to compromised IT infrastructure.

(b) ad (c) No such information is available with Reserve Bank of India.

**Data on migrating doctors and nurses**

1060. SHRI BHUPINDER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any centralised data is maintained for doctors and nurses migrating to other countries especially for those who have taken degree at cost of the exchequer;